



\$~85

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 516/2025

COMMISSIONER OF INCOME TAX, INTERNATIONAL
TAXATION-1, NEW DELHI

.....Appellant
Through: Mr. Puneet Rai, SSC with Mr.
Ashvini Kumar, Mr. Rishabh Nangia
and Mr. Gibran, Adv.

versus

BOMBARDIER TRANSPORTATION GMBH

.....Respondent
Through: Ms. Priya Tandon, Adv.

CORAM:
HON'BLE MR. JUSTICE V. KAMESWAR RAO
HON'BLE MR. JUSTICE VINOD KUMAR

ORDER
13.10.2025

%

CM APPL. 64319/2025 (Exemption)

1. Exemption is allowed, subject to all just exceptions.
2. The application stands disposed of.

CM APPL. 64320/2025 (Condonation of delay of 634 days in re-filing)

3. For the reasons stated in the application, the delay of 634 days in re-filing is condoned.
4. The application is disposed of.

ITA 516/2025

5. A copy of the appeal paper-book be given to the learned counsel



appearing for the respondent/assessee during the course of the day.

6. Re-notify on 04.11.2025.

V. KAMESWAR RAO, J

VINOD KUMAR, J

OCTOBER 13, 2025/sr